

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1550**  
TO BE ANSWERED ON 11.02.2020

**MGNREGS IN PUNJAB**

**1550. SHRI SUKHBIR SINGH BADAL:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has asked the State Government of Punjab to take action against erring Government officials and illegal beneficiaries under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the recent past;
- (b) if so, the details thereof;
- (c) the action taken by the State Government of Punjab in this regard so far; and
- (d) whether the Government is proposing any other action in this regard in case of delayed action and if so, the details thereof?

**ANSWER**  
**MINISTER OF RURAL DEVELOPMENT**  
**(SHRI NARENDRA SINGH TOMAR)**

(a): Yes, Sir.

(b) to (d): The Ministry had constituted a committee to inquire into the complaint alleging irregularities in implementation of Mahatma Gandhi NREGS in Punjab. The responsibility of implementation of Mahatma Gandhi NREGS is vested with the State Governments/UTs and they are also responsible for taking appropriate action including investigation. Therefore, Ministry sent the inquiry report of the said Committee to the State Government for appropriate action. The State Government has reported that appropriate action including recovery of money and administrative action has been taken based on the inquiry report.